

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI M. K. SHRAWAT
MEMBER (J)


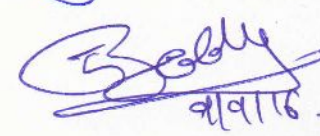
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES: Mr. Shankarrao Borkar & Ors.
V/s.
M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	MR. U.K. Chaudhary, SR. Adv.	}	Petitioners 
2.	MR. Himanshu Vij, Adv.		
3.	MS. Sudha Devivedi, Adv.		

4.	Ms. Swati Sagnekar, Adv for Respondent	}	Respondent 
5.	Mr. Lakshman B. Rodey, Advocate for Respondent		
		No. 12	No. 12 

Order

CP. No. 22/241-242/NCLT/MB/MAH/2016

Since the Petitioner Counsel is ready to file Rejoinder, this Bench, instead of deciding Interim Reliefs, hereby posted this case to final hearing on 10.10.2016 giving liberty to the Petitioner to file Rejoinder on or before

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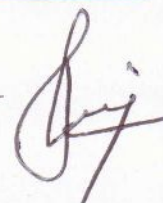
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Petitioners



4.	Ms. Swati Sagnekar, Adv for Respondent-	}	
5.	Mr. Lakshman B. Rode, Advocate	}	
	for Respondent	}	
	No. 12	}	



Order

CP. No. 22/241-242/NCLT/MB/MAH/2016

Since the Petitioner Counsel is ready to file Rejoinder, this Bench, instead of deciding Interim Reliefs, hereby posted this case to final hearing on 10.10.2016 giving liberty to the Petitioner to file Rejoinder on or before

next date of hearing, by supplying copy of the Rejoinder to other side before final hearing.

In the meantime, Respondents who have not filed reply^{Key} are at liberty to file reply within one week and rejoinder, if any, within one week thereafter.

List this matter for hearing on 10.10.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

M. K. SHRAWAT
Member (Judicial)